

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 115/2018

DATE OF DECISION:- 09th July, 2018

Coram:- Hon'ble Shri. R. Vijaykumar, Member (A)

Mrs. Ashwini Sanjay Bhonge

Age: 46 years

Working as Deputy General Manager (Finance)

H.R.No.199004753,

In the Office of Bharat Sanchar Nigam Ltd.
CGMT, Administrative Buidling 6th Floor,
B Wing, Juhu Danda Road, Santacruz,
Mumbai 400054.

Residing at: C/o. 916, E-3, Megh CHS,
A wing, Golden Park Phase II,
Kalyan (W) 421301.

.....Applicant

**(Applicant by Advocate Shri. Gunratan
sadavarte)**

Versus

1. The Union of India,

Through the Secretary,
Department of Communication,
Government of India,
Department of Telecommunication,
Sanchar Bhavan, New Delhi 110001.

2. The Chief General Manager

BSNL Maharashtra Telecom Circle,
CGMT Administrative Building 6th Floor,
A wing, Juhu Danda Road, Santacruz,
Mumbai 400054.

3. Assistant General Manager (DE&R)

Maharashtra Circle,
Bharat Sanchar Nigam Limited CGMT
Administrative Building 4th floor,
A wing Juhu Danda Road, Santacruz,
Mumbai 400054.

4. Deputy General Manager (FC)

Maharashtra Circle,
Bharat Sanchar Nigam Limited CGMT
Administrative Building 4th floor,
B wing Juhu Danda Road, Santacruz,

Mumbai 400054.

5. The Director (HR)

Bharat Sanchar Bhawan,
Harish Chandra, Mathur Lane
Janpath Road, New Delhi 110001.

6. The Director (Finance)

Bharat Sanchar Bhawan,
Harish Chandra, Mathur Lane
Janpath Road, New Delhi 110001.

.....**Respondents**

ORDER (ORAL)

1. Today when the matter was called out for admission, heard Shri. Gunratan Sadavarte, learned counsel for applicant. I have carefully perused the case records.

2. The applicant's case relates to a reference made to the Caste Scrutiny Committee by the respondents in respect of the declaration of tribe in his community certificate. The learned counsel for applicant wishes to withdraw this application on the ground that a similar matter has been filed and is pending before the Hon'ble Apex Court in SLP (C) Dy. No. 22584/2018 and therefore, action could be taken only after directions are taken in the matter.

3. The applicant has sent an email

to the learned counsel on 08.07.2018, a copy of which is provided by the counsel and which is taken on record.

4. In the circumstances, the OA is dismissed as withdrawn.

(R. Vijaykumar)
Member (A)

srp